



2026:AHC:18715

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 542 of 2026

Bhola Nath

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhole Ram
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri B. Ram, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. Sri Manish Kumar, learned Standing Counsel has made a statement that he is well equipped with the instructions and is in a position to argue the case. He does not propose to file any counter affidavit and he further submits that the writ petition be decided on the basis of the documents available on record.
3. With the consent of the parties, the writ petition is being decided at the fresh stage.
4. The case of the writ petitioner is that he was initially appointed on the post of Constable (PAC) on 01.09.1988, however, the writ petitioner has been transferred to Jhansi. He seeks transfer to Prayagraj or any adjoining districts. Since his claim has not been considered, the writ petitioner preferred Writ-A No.14384 of 2025, which came to be disposed of directing the respondents to decide the representation which has now been rejected on 10.12.2025.
5. Questioning the same, the present writ petition has been preferred.
6. Learned counsel for the writ petitioner has submitted that the order impugned cannot be sustained for the simple reason that the home district of the writ petitioner is Kaushambi and mother of the writ petitioner is ill and her mobility is paralyzed.
7. Learned Standing Counsel on the other hand submits that an application

has been preferred by the writ petitioner for seeking to correct the place of birth from Prayagraj to Kaushambi. He submits that the claim of the writ petitioner would be considered, since he is to superannuate in the month of March 2026.

8. Having heard the submissions so made across the Bar and bearing in mind the stand taken by the respondent that already application has been preferred by the writ petitioner seeking to change the place of birth from Prayagraj to Kaushambi, thus the writ petition stands disposed of requiring the writ petitioner to approach the second respondent, Addl. Director General of Police, Head Quarter, U.P., along with a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three weeks, from the date of production of certified copy of the order.

9. Instructions filed today are taken on record and marked as Appendix 'B'.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)